

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, AT: CHENNAI**

**ORIGINAL APPLICATION NO.39 OF 2022**

**IN THE MATTER OF:**

**Gedam Dilip Kumar**

**....Applicant**

**And**

**The Singareni Collieries Company Ltd**

**...Respondents**

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Place: Hyderabad  
Date: 01.07.2023.

  
A. Sanjeev Kumar,  
Counsel for Respondent No.1 & 9.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, AT: CHENNAI  
ORIGINAL APPLICATION NO.39 OF 2022**

**IN THE MATTER OF:**

**1. Gedam Dilip Kumar**

S/o. Gedam Dikaram, Aged 30 years  
R/o. H.No.2-65, Vullipitta Village  
Tiryani Mandal  
Komurambheem Asifabad District  
Telangana – 504 297  
Mobile No.9908893247  
Mail id: [advsravan@gmail.com](mailto:advsravan@gmail.com)

**2. Lekuri Nagesh**

S/o. Lekuri Venkataiah, Age: 31 years  
H.No.1-15, Lekureguda  
Buruguda, Komurambheem Asifabad District  
Telangana – 504 293  
Mobile No.9848167093  
Mail id: [advsravan@gmail.com](mailto:advsravan@gmail.com)

... APPLICANTS

VS

**1. The Singareni Collieries Company Ltd.,  
Rep. by its Chairman and Managing Director  
Kothagudem**

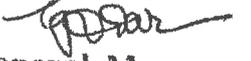
Bhadradri Kothagudem District  
Telangana – 507 101.  
Mail: [dp@scclmines.com](mailto:dp@scclmines.com)  
Phone No.08744-242301.

**2. Union of India**

Through its Secretary  
Ministry of Environment, Forest & CC  
Indira Paryavaran Bhavan  
Jorbagh, New Delhi-110003  
Mail: [secy\\_moef@nic.in](mailto:secy_moef@nic.in)  
Phone: 011-24695262, 24695265

**3. Union of India**

Through its Secretary  
Ministry of Coal  
Sastry Bhavan, New Delhi – 110003  
Mail: [secy.moc@nic.in](mailto:secy.moc@nic.in)  
Phone: 011-23384884

  
**General Manager**  
The Singareni Collieries Co.Ltd  
Belampalli Area  
GOLETI - 504 292  
Dist: Kumrambheem  
Asifabad (T.S)

2

**4. Telangana State Pollution Control Board**

Rep. by its Member Secretary  
A-3, Paryavaran Bhavan  
Sanath Nagar Industrial Estate  
Sanat Nagar, Hyderabad – 500 018  
Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)  
Mobile: 04023887600.

**5. District Collector and Magistrate**

Komurambheem Asifabad  
Telangana – 504293  
Mail: [collector\\_kb@ts.inc.in](mailto:collector_kb@ts.inc.in)  
Phone: 08733279401

**6. District Medical & Health Officer**

Komurambheem Asifabad  
Telangana – 504293  
Mobile No.9848752915  
Mail: [kumurambheemdmho@gmail.com](mailto:kumurambheemdmho@gmail.com)

**7. District Agriculture Officer**

Kumurambheem Asifabad  
Telangana – 504 293  
Mobile No.7288894022  
Mail: [daokumrambheem@gmail.com](mailto:daokumrambheem@gmail.com)

**8. Deputy Executive Engineer, Irrigation Department**

Vattivagu project, Office: Near TS Gurukulam for Girls  
Asifabad, Kumaram Bheem Asifabad District  
Telangana – 504293  
Mobile: 9032765891

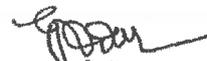
**9. General Manager,**

Singareni Collieries Company Ltd  
Bellampalli Area, Kumram Bheem Asifabad District  
Phone: 08735-231100  
Mail: [po\\_khg@scclmines.com](mailto:po_khg@scclmines.com)

...RESPONDENTS

**MEMO ON BEHALF OF RESPONDENT NO.1 & 9**  
**(THE SINGARENI COLLIERIES COMPANY LIMITED (SCCL))**

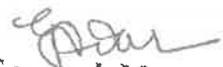
1. It is respectfully submitted that a case was registered by Hon'ble Tribunal vide OA.No.39 of 2022 based on the complaint made by Gedam Dilip Kumar

  
**General Manager**  
The Singareni Collieries Co.Ltd  
Bellampalli Area  
GOLETI - 504 292  
Dist: Kumrambheem  
Asifabad (T.S)

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& another dated: 19.03.2022 with regard to environment violations and damage caused by the SCCL in operation of Khairagura Expansion OCP. The SCCL is making following submissions.

2. It is respectfully submitted that the SCCL has been complying with all the conditions stipulated in EC & CFO/CFE including that of coal transportation and sewage treatment with the implementation of suitable mitigation measures thereby ensuring that the pollution levels are within the stipulation norms and not damaging the surrounding environment.
3. It is respectfully submitted that MoEF&CC granted an amendment to Environmental Clearance (EC) vide Lr. No. J-11015/28/2013-IA.II (M), dt. 25.04.2023 considering coal transportation by tarpaulin covered trucks instead of mechanically covered trucks as the desired objective of controlling fugitive dust emissions during coal transportation has been complied with.
4. It is respectfully submitted that the case was heard by the Hon'ble Tribunal on 09.05.2023 and posted on 07.07.2023 to get the details of environmental compensation that may be awarded for the admitted violations by the Telangana State Pollution Control Board.
5. It is respectfully submitted that subsequently, TSPCB issued a show cause notice to SCCL vide Lr. No. 2801/PCB/RO/NZB/W&A/2023-318 dated 05.06.2023, wherein Board proposed to levy Environmental Compensation of Rs.13,38,750/- on the unit for the non-compliance and the violations committed with respect to EC conditions and directions issued under Section.

  
**General Manager**  
The Singareni Collieries Co.Ltd  
Botampalli Area  
GOLETI - 504 292  
Dist. Kumrambhaem  
Asifabad (T.S)

(4)

33A of Water (Prevention and Control of Pollution) Act, 1974 & 31A of Air (Prevention and Control of Pollution ) Act,1981.

6. It is respectfully submitted that in pursuant to the letter dated 05.06.2023, SCCL complied with TSPCB directions and deposited an amount of Rs.13,38,750/- (Rupees Thirteen Lakh Thirty Eight Thousand Seven Hundred Fifty only), through online bank transfer vide transaction No.CTX5072997 dated 20.06.2023 towards environmental compensation for the partial non-compliances as pointed out by the joint committee. The same was informed to TSPCB vide Lr.No.BPA/ENV/59/61 dated 20.06.2023. The copy of the same is being filed along with this memo which may please be perused for ready reference.

In view of the above, the Respondent Company/Project Proponent prays this Hon'ble Tribunal may be pleased to dismiss the application made by the Applicants as devoid of merits and may pass orders as may deem fit in the interest of justice.

Date: 27.06.2023

Through:

  
Counsel for R1&R9  
A. SANJEEV KUMAR

  
General Manager, SCCL,  
Bellampally Area.  
General Manager  
The Singareni Collieries Co.Ltd  
Belampalli Area  
GOLETI - 504 292  
Dist: Kumrambheem  
Asifabad (T.S)

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**File No. J-11015/28/2013-IA.II (M)]**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Impact Assessment Division)**

\*\*\*\*\*

**Indira Paryavaran Bhawan,**  
**Jorbagh Road, N Delhi – 3**  
**Email: [lk.bokolia@nic.in](mailto:lk.bokolia@nic.in) Tel: 011-20819417**

**Dated: 25<sup>th</sup> April, 2023**

To,

The Director (Planning & Projects)  
M/s The Singareni Collieries Company Ltd (SCCL),  
Kothagudam Collieries (PO)  
**Bhadradi- 507101 (Telangana)**  
Email: [gm\\_env@scclmines.com](mailto:gm_env@scclmines.com) [env\\_crp@scclmines.com](mailto:env_crp@scclmines.com)

**Sub: Khairagura Opencast Expansion Coal Mine from 3.0 MTPA to 3.75 MTPA in Mine Lease area of 1217.50 ha of M/s The Singareni Collieries Co. Ltd., District Adilabad (Telangana) – For Amendment of Environmental Clearance dated 06.02.2015 - reg.**

Sir,

This has reference to your online proposal No. IA/TG/CMIN/297610/2023 dated 13<sup>th</sup> February, 2023 on the above mentioned subject.

2. Ministry of Environment, Forest and Climate Change has granted environmental clearance vide letter dated 25<sup>th</sup> May, 2022 in favour of Khairagura Opencast Expansion Coal Mine from 3.0 MTPA to 3.75 MTPA in Mine Lease area of 1217.50 ha of M/s The Singareni Collieries Co. Ltd., District Adilabad (Telangana) with certain terms and condition which inter-alia include the following

*specific condition no. 4 (A)(iii) such as "The Voids shall be filled upto the near ground level by the OB from the new Ullipetta Dorli mine. The coal transportation on road by mechanically covered trucks."*

3. Now Project Proponent has requested for amendment in EC condition 4(A) (iii) regarding "the coal transportation on road by mechanically covered trucks" with to permit transportation of coal in Khairagura Opencast Expansion Project by tarpaulin covered trucks instead of mechanically covered trucks

4. The proposal was considered by the Expert Appraisal Committee (EAC) in its 41<sup>st</sup> meeting held during 13 -14 March, 2023 in the Ministry. The Committee has recommended the proposal for amendment in the environmental clearance dated 6<sup>th</sup> February, 2015, as proposed by the project proponent and mentioned in the table at para 3 above

lls

5. Based on the proposal submitted by the project proponent and recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords approval for amendment in the Environmental Clearance dated 6<sup>th</sup> February, 2015 regarding the Coal Transportation on road by tarpaulin covered trucks instead of mechanically covered trucks to Khairagura Opencast Expansion Coal Mine from 3.0 MTPA to 3.75 MTPA in Mine Lease area of 1217.50 ha of M/s The Singareni Collieries Co. Ltd., District Adilabad (Telangana), under the provisions of EIA Notifications, 2006 and its amendments therein, subject to following additional condition for environmental safeguards;

- (i) PP to develop the onsite control/ monitoring system through digital mode to oversee the through cameras at every 400 m distance to check the status of covered trucks. It shall be ensured that camera are workable condition and their status to be reported in six monthly report for IRO, MoEF&CC.
- (ii) PP shall increase the fleet size from 35 ton trucks to 45-50 ton truck in order to reduce the air pollution due to transportation. PP to obtain the CTO on this condition by SPCB immediately.
- (iii) PP shall obtain certified compliance report of previous EC from Ministry's IRO within six months from the date of issue of this letter.
- (iv) PP shall explore the alternative transportation route in place of the route passing though forest area or any other sensitive area.
- (v) PP shall take 'pollution control certificate' for all mine vehicles and suggested to implement the vehicle with BS-VI technology in place of BS-IV.
- (vi) PP shall deploy movable fog cannon systems and mechanized road sweepers in the transportation route.
- (vii) PP must obtain 4.5-star rating of MoC in the year 2024-25 and report shall be submitted to IRO.
- (viii) Periodical health check-up shall be conducted to monitor the impact of heavy metals present in core zone & buffer zone air quality and also to prepare an action plan to reduce heavy metals concentration and also report to be submitted to concerned regional office of MoEF&CC.
- (ix) PP shall conduct tree plantation drive in this year monsoon period (i.e. 2023) and plant about 50000 trees all along the 14 km of road transportation with geo tagging and certified from concerned DFO.
- (x) PP to undertake the recruitment of a full-fledged qualified manpower with Environmental Engineer/Env. Science degree background in Environment Management Cell etc at coal washery site for compliance of EC conditions.
- (xi) Hon'ble Supreme Court in an Writ Petition(s) Civil No. 114/2014, Common Cause vs Union of India & Ors vide its judgement dated 8th January, 2020 directed the Union of India to impose a condition in the mining lease and a similar condition in the environmental clearance and the mining plan to the effect that the mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. Compliance of this condition after the mining activity is over at the cost of the mining lease holders/Project Proponent". The implementation report of the above said condition shall be sent to the Regional Office of the MoEF&CC.

6. All other terms and conditions stipulated by Ministry its letters vide dated 6<sup>th</sup> February, 2015, shall remain unchanged.

*Handwritten signature*

(7)

This issues with the approval of the competent Authority

  
(Lalit Bokolia)  
Director

**Copy to: -**

1. The APPCF, Regional office (EZ), Ministry of Environment, Forest and Climate Change, 1<sup>st</sup> & 2<sup>nd</sup> Floor, Handloom Export Promotion Council, Cathedral Garden Road, Nungambakkam, Chennai - 34 (Tamil Nadu)
2. The Secretary, Department of Environment & Forests, Government of Telangana
3. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi
4. The Chairman, Telangana State Pollution Control Board, Paryavaran Bhawan, A-3 Industrial Estate, Sanatnagar, Hyderabad - 38
5. The District Collector, Adilabad, Government of Telangana
6. Monitoring File/Guard File/Record File.
7. PARIVESH Portal

  
(Lalit Bokolia)



## TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office, Door No: 6-2-168/A, Subashnagar, Nizamabad - 503 002

G.Laxman Prasad, M.Tech.,  
Environmental Engineer.

Tels - No: 08462-237774  
e- mail: ee-nzb-tspcb@telangana.gov.in  
Website: www.tspcb.cgq.gov.in

**Lr.No. 2807/PCB/RO/NZB/W&A/2023-318**

**Date: 05.06.2023**

### SHOW CAUSE NOTICE

(Reg. Post with ACK due)

**Sub:** TSPCB-RO-NZB - M/s.Singareni Collieries Co. Ltd., Khairaguda OCP Expansion Project, Borjam (V), Tiryani (M), Komurambheem Asifabad District - O.A. No. 39 of 2022 (SZ) filed in the Hon'ble NGT, South Zone, Chennai - Levy of Environmental Compensation - **Show Cause Notice - Issued - Reg.**

**Ref:** 1. EC order No.J-11015/28/2013-IA-II(M), Dt.06.02.2015.  
2. CFO Order No. TSPCB/RCP/NZB/HOW&A/2017-854, Dt:12.11.2022.  
3. O.A. No. 39 of 2022 (SZ) filed in the Hon'ble NGT Chennai.  
4. Joint Committee report Dt.05.08.2022.  
5. Report filed by TSPCB dt.15.04.2023  
6. NGT order Dt. 09.05.2023.

###

**WHEREAS** you are operating the coal mine in the name and style of M/s.Singareni Collieries Co. Ltd., Khairaguda OCP Expansion Project, Borjam (V), Tiryani (M), Komurambheem Asifabad District and engaged in manufacturing of Coal by Open cast mining of capacity 3.75 Million TPA.

**WHEREAS** the MoEF&CC, GoI has accorded Environmental Clearance for expansion of Coal mining project from 3.0 MTPA to 3.75 MTPA vide reference 1<sup>st</sup> cited duly stipulating conditions to comply.

**WHEREAS** the Board has issued Consent for Operation (CFO) under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 and stipulated conditions to comply vide reference 2<sup>nd</sup> cited.

**WHEREAS** vide reference 3<sup>rd</sup> cited, a case was filed in O.A No. 39 of 2022 (SZ) filed in the Hon'ble NGT Chennai by Sri Gedam Dilip Kumar & Others, R/o Ullipitta (V), Tiryani (M), Komurambheem Asifabad District against the mining activity for causing air pollution and dust nuisance in the surrounding areas.

**WHEREAS** the Hon'ble NGT has constituted a Joint Committee to submit a factual report as well as action taken report if any violations found. The Joint Committee has submitted the report on 05.08.2022.

**WHEREAS** the Hon'ble NGT Chennai in its order dt.11.01.2023, has observed partial non-compliances from the Joint Committee report dt.05.08.2022, with respect to the Environmental Clearance conditions stipulated in the EC order dt.06.02.2015:

- i. As per the EC condition No.iii coal shall be transported on road by mechanically covered trucks, but the project proponent is covering the coal transportation vehicles with tarpaulin.
- ii. As per the EC condition No.xxiii the proponent has to construct embankment with stone pitching and stabilized plantation to with stand peak water flow and prevent mine inundation, however the proponent has provided earthen bund only.
- iii. As per the EC condition No.xxiv the project authority has to take measures for over flow of OB in to the river and nearby agricultural fields. But, soil erosion and over flow of the OB near Vattivagu reservoir was observed.

- iv. As per the EC condition No.xxvi the project proponent has provided garland drains & siltation ponds to arrest silt and sediment from OB & mineral dump. However, the project proponent has to provide additional garland drains & siltation ponds with increased capacity in case of heavy rainfall, as per the joint inspection report.
- v. As per the EC condition No. xxvii the proponent has provided retaining wall at the toe of the dumps and OB benches. However, erosion was observed at the retaining walls.
- vi. As per the EC condition No.xli the project proponent shall construct STP to treat the Sewage of the colony. However, the project proponent has not provided full fledged STP for treating the sewage.

**WHEREAS** the Board has issued notice dt.25.01.2023 for the partial non-compliances with respect to the Environmental Clearance conditions stipulated in the EC order dt.06.02.2015.

**WHEREAS** you have submitted report dated 30.01.2023 stating that you have taken necessary measures and accordingly, the Board has filed report dated 06.02.2023 in the Hon'ble NGT.

**WHEREAS**, the Hon'ble NGT Chennai in its order 08.02.2023 stated that there are still violations of EC conditions, especially (a) the amendment of EC condition from MoEF&CC for transportation for coal by mechanically covered trucks and (b) STP to treat the sewage generated in the colonies.

**WHEREAS** the Board has filed a reply on 15.04.2023 stating that the Expert Appraisal Committee, MoEF&CC has recommended transportation of coal on road by tarpaulin covered trucks instead of mechanical and Ms. SCCL has commissioned 2X100 KLD capacity STP in Goleti Township to treat the sewage.

**WHEREAS**, the Hon'ble NGT Chennai in its order 09.05.2023, has informed to obtain the details of the Environmental compensation to be levied for the violations observed. As per the discussions & instructions of the Board office, the Environmental Compensation is levied as follows.

**Environmental Compensation to be levied:**

Environmental Compensation (EC) =  $P_1 \times N \times R \times S \times L_F$

Where ;

PI – Pollution Index of industrial sector  
 N - No of days of violation took place  
 R – A factor in Rupees for EC  
 S – Factor for scale of operation  
 LF – Location factor

PI is taken as 70 duly considering the category of the industry i.e., Red Category.

N taken as 51 days for which period violation took place.

R is suggested to consider as 250

S is taken as 1.5 considering the unit is large scale industry

LF is taken as 1 considering the city population is < 1 million in which the industry existing.

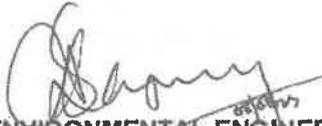
| Period of non-compliance | PI | S   | LF  | R (Rs) | N (Days) | Environmental compensation |
|--------------------------|----|-----|-----|--------|----------|----------------------------|
| 27.04.2022 to 17.06.2022 | 70 | 1.5 | 1.0 | 250    | 51       | Rs. 13,38,750/-            |

(10)

In view of the above, the Board hereby imposes Environmental Compensation of Rs.13,38,750/- on your unit for the non-compliance and the violations committed with respect to EC conditions and directions issued under section 33A of (Prevention and Control of Pollution) Act, 1974 & 31A of (Prevention and Control of Pollution) Act, 1981 for the levy of Environmental Compensation.

This show cause notice is being issued with a view to give you an opportunity to explain, So as to why the Environmental Compensation should not be levied. Your reply, if any shall be submitted within 15 days of receipt of this notice, failing which it shall be presumed that you have nothing to offer.

To  
M/s.Singareni Collieries Co. Ltd.,  
Khalraguda OCP Expansion Project,  
Borjam (V), Tiryani (M),  
Komurambheem Asifabad District.

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office, Nizamabad.



**TELANGANA STATE POLLUTION CONTROL BOARD**

Regional Office, Door No: 6-2-19WA, Subashnagar, Nizamabad - 503 002

G.Laxman Prasad, M.Tech.,  
Environmental Engineer.

Tele - No: 08482-237774  
e-mail: es-gzb-tspcb@telangana.gov.in  
Website: www.tspcb.org.gov.in

Lr.No. 2807/TSPCB/RO/NZB/W&A/2023-318

Date: 15-06-2023

**Sub :-** TSPCB-RO-NZB - M/s.Singareni Collieries Co. Ltd., Khafraguda OCP Expansion Project, Borjam (V), Tiryani (M), Komurambheem Asifabad District - O.A. No. 39 of 2022 (SZ) filed in the Hon'ble NGT, South Zone, Chennai - Industry requesting the Board for providing bank account details for payment - Bank details furnished -Reg.

- Ref :-**
1. CFO Order No. TSPCB/RCP/NZB/HOM&A/2017-854, Dt:12.11.2022,
  2. O.A. No. 39 of 2022 (SZ) filed in the Hon'ble NGT Chennai.
  3. NGT order Dt: 09.05.2023.
  4. T.O Showcause Notice Lr.No. 2807/PCB/RO/NZB/W&A/2023-318 Dt:05.06.2023,
  5. Industry lr.dt:12.06.2023 requesting the Board for providing details of bank account for payment.

@@@

M/s.Singareni Collieries Co.Ltd., Khafraguda OCP Expansion Project is located at Borjam (V), Tiryani (M), Komurambheem Asifabad District and engaged in Open cast mining of Coal with a capacity of 3.75 Million TPA.

It is to submit that an O.A No. 39 of 2022 (SZ) was filed in the Hon'ble NGT Chennai by Sri Gedam Dilip Kumar & Others, R/o. Ullipitta (V), Tiryani (M), Komurambheem Asifabad District against the mining activity for causing air & water pollution in the surrounding areas.

Vide ref 3<sup>rd</sup> cited, the Hon'ble NGT Chennai in its order Dt: 09.05.2023, has informed to obtain the details of the Environmental compensation to be levied for the violations observed.

As per the discussions & instructions of Board office, the Environmental Compensation was calculated as Rs.19,38,750/- for the non-compliance and the violations committed by the unit. In this regard, a showcause notice was issued to the industry, vide reference 4<sup>th</sup> cited.

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Subsequently, vide reference 5<sup>th</sup> cited, M/s.Singareni Collieries Co. Ltd., Khairaguda OCP Expansion Project, Borjam (V), Tiryani (M), Komurambheem Asifabad District in its reply vide l.r.dt.12.06.2023, has requested the Board for providing bank account details for payment of Environmental compensation.

In view of the above, the Bank details of the Telangana State Pollution Control Board (TSPCB) are as given below.

|              |   |
|--------------|---|
| Bank Name    | State Bank of India                     |
| Branch       | Czech Colony                            |
| Account Name | Telangana State Pollution Control Board |
| Account No.  | 39271613872                             |
| IFSC Code    | SBIN0021452                             |

  
ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office, Nizamabad.

To  
M/s.Singareni Collieries Co. Ltd.,  
Khairaguda OCP Expansion Project,  
Borjam (V), Tiryani (M),  
Komurambheem Asifabad District.

Copy submitted to the CEE, TSPCB, Board Office, Sanathangar, Hyderabad for kind information.

Copy submitted to the JCEE, TSPCB, Zonal Office, R C Puram, Sangareddy District for kind information.

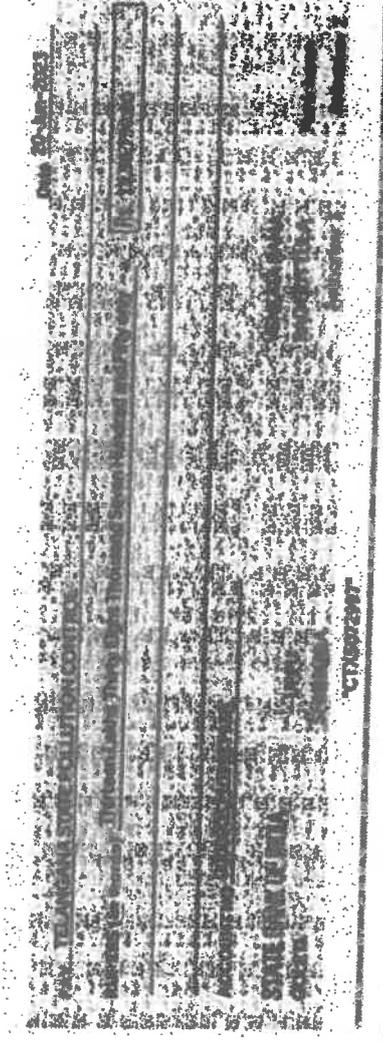
Copy submitted to The JCEE (Legal), Board Office, Sanathnagar, Hyderabad.

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**e-Pay Order Details**

e-Pay Order Number: CTX5072997

Debit Status: Success



Counterfol Description: 22024487

Transaction Type: Third Party Transfer

**Debit Account Details**

Acc. Debit No.: 00000052108957938

**Credit Account Details**

Account No. / Nickname: 00000059271615472 / TELANGANA STATE POLLUTION CONTROL

| Branch  | Amount       |
|---------|--------------|
| GOLETI  | 13,38,750.00 |
| Success | 13,38,750.00 |

- Payments/Transfers
- Manage Transactions
- e-Paid Deposit
- e-Services
- Profile
- DEPATRASBA
- e-Tax
- e-Form
- Direct Debit
- ATM



(14)

**THE SINGARENI COLLIERIES COMPANY LIMITED**  
(A GOVERNMENT COMPANY)  
**BELLAMPALLI AREA**

Ref. No. BPA/ENV/59/61

Date: 20.06.2023

To  
The Environmental Engineer,  
Telangana State Pollution Control Board,  
Regional Office, Nizamabad,

Sir,

Sub: TSPCB-RO-NZB - M/s. Singareni Collieries Co. Ltd, Khairagura OCP Expansion project Borjam (V), Tiryani Mandal, Komuram Bheem Asifabad District - O.A. No. 39 of 2022(SZ) filed in the Hon'ble NGT, South Zone, Chennai - Payment of Environmental Compensation - Reg.,

Ref: 1). Lr.No. 2807/PCB/RO/NZB/W&A/2023-318, Dt. 05.06.2023

2). Lr No. 2807/TSPCB/RO/NZB/W&A/2023-328, Dt. 15.06.2023

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This is with reference to the show cause notice issued by TSPCB and the subsequent letter directing SCCL to pay environmental compensation in respect of NGT Case, OA No. 39/2022 dated 20.03.2022, filed basing on a complaint made by Sri Gedam Dilip Kumar R/o. Ullipitta Village.

TSPCB directed SCCL to pay an amount of Rs. 13,38,750 /- (Rupees Thirteen Lakh Thirty Eight Thousand Seven Hundred and Fifty only) towards environmental compensation with regard to partial non-compliances as observed by the Board during the inspection of the project by the joint committee constituted by Hon'ble NGT and also furnished the bank details for deposition of amount.

Accordingly, SCCL has deposited the amount in the bank account through online bank transfer vide transaction No. CTX5072997 dated 20.06.2023

This is for your kind information and taking further necessary action in the matter.

Yours faithfully,

  
General Manager 21/6/23  
Bellampalli Area

BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH,  
AT: CHENNAI

**O.A.No.39 OF 2022**

**IN THE MATTER OF:**

**Gedam Dilip Kumar**

....Applicant

And

**The Singareni Collieries Company  
Ltd**

...Respondents

**MEMO ON BEHALF OF**  
**RESPONDENT NO.1 & 9**  
**(THE SINGARENI COLLIERIES**  
**COMPANY LIMITED (SCCL)**

Filed on: 01.07.2023

Filed by:

  
A. Sanjeev Kumar,  
Advocate,

Counsel for Respondent No.1&9.

[askspecialgpoffice@gmail.com](mailto:askspecialgpoffice@gmail.com)